COVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI, (DEPARTMENT OF LAW Justice & Legislative Affairs), 5-Sham Nath Marg, Delhi-110054

No.F. 13(6)/98-LAD/

Dated: 30.4.1998

To

The Dy. Secretary (GAD/Coord.), Govt. of N.C. T. of Delhil, 5-Sham Nath Marg, Delld -54.

Gazette Netification of The Delhi Tibbia College Sub3 (Tako Over) Act, 1990.

Sir,

I am directed to forward herewith two copies of th above Notification (English and Hindl version) for notifi tion in Delhi Gizette (Part-IV) Extraordinary. It is reque that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours Faithfully,

Ancle . As Above.

(R.T.L.D'SOUZA). Under Secretary(L.A

Dated: 30.4.1998

No.F. 13(6)/38-LAD/209

Copy forwarded for information and necessary actio wint the above notification to :-

Secretary to Lt. Governor. 1.

Secretary to Chief Hinister, Govt. of N.C.T. of Delhi 2. Old Sectt., Delhi.

Secretary (b.A.), Dolli Legislative Assembly, Old Se 3. Delhi.

Secretary(Medical), Govt. of N.C.T. of Delhi, 5-Sham Marg, Delhi-110054.

(R.T.L.D'SOUZA).

Under Secretary(L.A

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TO BE PUBLISHED IN PART IV OF DELIII GAZETTE EXTRAORDINARY GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELIII

No.F.13(6)/98/LAD

Dated the 30.4.1998

The following Act of the Legislative Assembly received the assent of the President on 21.4.1998 and is hereby published for general information.

The Delhi Tibbia College (Take Over) Act, 1997 (Delhi Act Mo. 6 of 1998)

(As passed by the Logislative Assembly of the Matienal Capital Territory of Delhi).

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Act

to provide for the taking over, in the public interest, of the Ayurvedic and Unani Tibbia College, Delhi and for matters connected therewith or incidental thereto.

. . .



WHEREAS the Tibbia College, Delhi is being managed by a Tibbia College Board constituted under the Tibbia College Act, 1952 (Delhi Act No.5 of 1952);

AND WHEREAS OF late the said Board has been facing a number of problems;

AND WHEREAS the Tibbia College hoard passed a resolution that "AAU Tibbia College and its allied units should be taken over by the Government of belhi";

AND WHEREAS the taking over of the Tibbia College and its allied units is necessary in the interest of promotion of Indian Systems of Medicine and for providing better educational facilities to the students and improved service conditions of its employees;

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-eighth Year of the Republic of India as follows:-

the College, shall deliver forthwith such property to the Government or to any officer or other employee of the Government as may be authorised by the Government in this behalf.

- (2) Any person who hau, appointed day, in his possession or any books, control under his papers or other documents relating College | (including containing books minutes relation to recolutions in College adopted by persons charge of the management of the noned before the appointed day). the current cheque books relating to College, any letters, memoranda, communications other and between the College and the Board, notwithstanding anything contained in any other law for the time being in force, be liable to account for the books, papers, and other documents (including such books. books, cheque minuter letters, memoranda, notes and other communications) to the Government or to such person (being an officer employee other Government) as may be authorised by the Government in this behalf.
- Every person in charge the OF (3)College, OI. Chie management immediately before the appointed day, shall, within ten days from or within such Eurther that day period as the Government may allow, Government the Eurnish to all the OF inventory complete and assets (including properties particulars of donations received, and debts, investment forming part of, belongings) College the l to. relatable immediately before the appointed day and all liabilities

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obligations of the Board in relation to the College subsisting immediately before that day and also of all agreements entered into by the Board in relation to the College and in force, immediately before the appointed day.

Management of Tibbia College.

- (1) The Government or any officer, by whatever designation, which the Government may by order in writing specify, shall be entitled to exercise the powers of general nuperintendence, direction, control and management of the affairs of the College, the right and interest of the College in rotation to which have vested in the Government under section 3, and to do all such things as such specified officer is authorised to exercise and do.
- (2) Notwithstanding anything contained in sub-section (1) or any other law for the time being in force, it shall be lawful for the Government to reorganise and reconstruct the College and thereby form such units as the Government may deem fit.

provisions relating to the employees of the College.

dervices of a person, who has Where the been immediately before the appointed day employed in the College, are, in the the Government necessary OF having regard to the requirements of the College, he shall become, from the date sof his appointment by the Government, an employee of the Government and hold office or service in the Government with the same rights and privileges as to pension, gratuity and other matters as would have been admissible to him if the rights in relation to such College had not been transferred to and vested in the Government and continue to do so unless and until his employment in the College is duly terminated or until his remuneration and terms and conditions of employment are duly altered by

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Covernment:

Provided that such employees shall, in themselves, constitute a separate class and group of employees of the Government and shall not be equated to or merged with the other employees of the Government.

Certain 8. powers of the Government.

- (1) The Government shall be entitled to receive up to the specified date, to the exclusion of all other persons any money due to the College, realised after the appointed day, notwithstanding that the realisation pertuined to a period prior to the appointed day.
- (2) Save as otherwise provided in this Act, the liabilities in relation to the College in respect of any period prior to the appointed day shall be the liabilities of the Government.

CHAPTER III

MISCELLANEOUS

Act to 9. override all other chactments.

The provisions of this Act or any notification, order or rule made thereunder, shall have effect notwithstanding anything inconsistent therewith contained in any law (other than this Act) or in any instrument thaving effect by virtue of any law other than this Act or in any decree or order of any court, tribunal or authority.

Contracts 10. etc. to cease to have effect unless ratified . by the Government.

(1) Every contract (including any contract of employment or other arrangement) entered into by the Board in relation to the College, the management of which has vested in the Government under section 3, and in force immediately before the appointed day, shall, on and from the date of the expiry of ninety days from the appointed day, cease

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to have effect unless such contract or other arrangement has been, before the expiry of that period, ratified, in writing, by the Government; and in ratifying such contract or other arrangement, the Government may make such alterations or modifications therein as it may think fit:

provided that the Government shall not omit to ratify any contract or other arrangement and shall not make any alteration or modification therein-

- (a) unless it is satisfied that much contract or other arrangement is unduly onerous or has been entered into in bad faith or is detrimental to the interests of the College; and
- (b) except after giving the party or parties to the contract as the case may be, or other arrangement a reasonable opportunity of being heard and except after recording, in writing, its reasons for refusal to ratify the contract or other arrangement or for making any alteration or modification therein.
- Hotwithstanding anything contained in any law for the time being in force, no person in respect of whom any contract or other arrangement is terminated, altered or modified sub-section (1), or who under ceases to exercise any powers hold any office by reason exercising any powers or hold any office by reason of any provision contained in section 4, shall be entitled to claim any compensation for the premature termination of the contract or other arrangement for any alteration modification therein or for

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long of his powers or off an.

remalties. It. Any person who -

- (a) having in his possession or custody or under his control any property forming part of the college, wrongfully withholds such property from the Government, or any person authorised by the Government, as the case may be, in this behalf, or
- ((1)) wrongfully obtains possession of, or retains, any property forming part of the College or willfully withholds or fails to furnish to Government, or any Dornon specified by the Government, as the case may be, any documents relating to the College, which may be in his possession, custody or control or fails to deliver to the Government any person specified by Government, any assets, books registers OL accounts. documents in his custody relating to the College, or
- (c) wrongfully removes or destroys any property forming part of the College or prefers any claim under this Act which he knows or has reasonable cause to believe to be false or grossly inaccurate,

shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to ten thousand rupees, or with both.

Offences 12. by companies.

(1) Where an offence under this Act has been committed by a company, every person who, at the time the offecne was committed, was in charge of, and was responsible to the company for the conduct of the business of the company as well as the company, shall be deemed to be quilty of the offence and shall be liable to be

proceeded against and punished accordingly:

provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

Notwithst anding anything contained (2) sub-section (1), where any offence under this Act has been committed by a company and it is proved that the offence has been the consent with committed conmivance of, or is attributable to any neglect on the part of any director, manager, secretary other officer of the company, such secretary director, manager, of the company, officer shall be deemed to be guilty of. that offence and shall be liable to be proceeded against and punished accordingly.

Explanation - For the purpose of this section,

- (a) "company" means any body corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

Protection of action taken in good faith.

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proceedings shall lie against the Government or any officer or other employee of the Government or any person authorised under this Act for any damage caused or likely to be caused by anything which is in good faith done or intended to be done under this Act.

power to make rules.

- 14. (1) The Government may, by notification, make rules for carrying out the provisions of this Act.
 - (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
 - (a) the manner in which the day to day administration of the College shall be run;
 - (b) system for release of financial assistance;
 - (c) the procedure for the designated officer to exercise powers of general superintendence, direction, control, and management of the affairs of the College;
 - (d) the manner in which the existing employees of the College shall be absorbed in the service of the Government; and
 - (e) any other matter which is required to be or may be prescribed.
 - Every rule made by the Government under this Act shall be laid as (3) soon as may be after it is made, before the House of the begislative Assembly of Delhi while it is in total period session for a thirty days which may be comprised in one session or in two or more successive sessions, and if, before session expiry of the immediately following the session sessions successive the agrees in aforesaid, the House making any modification in the rule or agree that the rule should not be made, the rule shall thereafter effect only in such modified have



form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Power to 15. remove difficulties.

I) If any difficulty arises in giving offect to the provisions of this Act, the Government may, by order, do anything not inconsistent with such provisions which appears to it to be necessary or expedient for the purpose of removing the difficulty:

provided that no such order shall be made after the expiration of a period of two years from the commencement of this Act.

(2) Every order made under this ocction shall, as soon as may be, after it is issued, be laid before the beginnative Assembly of Delhi.

Repeal of Tibbia. College Act, 1952. 16. The Tibbia College Act, 1952 (Delhi Act no.5 of 1952) is hereby repealed with effect from the day of the coming into force of this Act:

Provided that anything done or any action taken under the Act so repealed which could have been done under this Act if it had then been in force shall be deemed to have been done or taken under the corresponding provisions of this Act:

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Provided further that subject to the provisions of this Act the repeal of the principal Act shall not render invalid any order, notice, notification, recovery or other thing issued or effected thereunder, before the day of coming into force of this Act, nor shall it affect the enforcement of any Liability incurred thereunder before the commencement of this Act.

(R.T.L.D'SOUZA),

Under Secrotary(L.A.),

Govt. of N.C.T. of Dellil.